

ITEM NO.65

COURT NO.11

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5502/2012

(Against the final judgment and order dated 23.9.2011 in Civil Writ Petition No.14000 of 2011 of the High Court of Punjab & Haryana at Chandigarh)

PUNJAB WAKF BOARD

Petitioner(s)

VERSUS

GRAM PANCHAYAT VILLAGE CHAK HAQIM,  
TEHSIL & DISTT. PHAGWARA & ORS.

Respondent(s)

WITH SLP(C) No. 21975/2012 (IV-B)  
SLP(C) No. 25608/2012 (IV-B)  
SLP(C) No. 7820/2012 (IV-B)  
SLP(C) No. 7823/2012 (IV-B)  
SLP(C) No. 8087/2012 (IV-B)  
SLP(C) No. 7822/2012 (IV-B)  
SLP(C) No. 35386/2013 (IV-B)

Date : 11-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Imtiaz Ahmed,Adv.  
Ms. Naghma Imtiaz,Adv.  
Mr. Ahmed Zargham,Adv.  
Ms. Amra Moosavi,Adv.  
For M/S. Equity Lex Associates

For Respondent(s) Mr. S.K. Pabbi,Adv.  
Ms. Disha Singh,Adv.  
Mr. Vinay Kumar,Adv.  
Mr. Ajay K. Singh,Adv.  
  
Mr. Subramonium Prasad,SR.Adv.  
Mr. Siddhartha Iyer,Adv.  
Mr. R. Gopalakrishnan, AOR  
  
Mr. S. Wasim A. Qadri,Adv.  
Mr. Jubair Ahmad Khan,Adv.  
Mr. Zaid Ali,Adv.  
Mr. Tamim Qadri,Adv.  
Mr. Mudasir Nabi,Adv.

Mr. Saeed Qadri, Adv.  
Mr. Abhishek Atrey, AOR

Mr. R.K. Kapur, Adv.  
Mr. Rajat Kapur, Adv.  
Ms. Rekha Giri, Adv.  
Mr. Ajay Kumar Singh, AOR

Mr. Anis Ahmed Khan, AOR

Mr. Devendra Singh, AOR

Mr. Balbir Singh Gupta, AOR (N.P.)

UPON hearing the counsel the Court made the following

O R D E R

We have heard learned counsel for the parties and perused the record.

SLP(C)NO(S).5502/2012, 21975/2012, 7820/2012, 7823/2012, 8087/2012, 7822/2012, 35386/2013 :

Notice was issued limited to the question whether the petitioner could be permitted to pursue remedy under Section 6 read with Section 83 of the Wakf Act, 1995.

The land in dispute was entered as ownership of the Panchayat in the revenue record. The revenue authorities upheld the claim of the Panchayat. However, the same was declared as Wakf Board by a notification.

In view of the fact that the land has been notified as Wakf property, the Wakf Board is not excluded from seeking adjudication from the Wakf Forum under the Act in accordance with law.

However, if such proceedings are initiated, the concerned Forum may issue notice to the Panchayat or any other party interested and may consider their views accordingly.

The special leave petitions are accordingly disposed of.

We make it clear that all contentions available under the law

may be gone into by the concerned authority. We have not expressed any opinion on merits of the respective contentions

SLP(C)NO.25608/2012 :

Heard.

We do not find any ground to interfere with the impugned order.

The special leave petition is accordingly dismissed.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)  
COURT MASTER

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER